CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. M.A. 350/00398/2014 M.A. 350/00399/2014 (O.A. 367 of 2011)

Date of order: 23.9.2015

Present

Hon'ble Mr. Justice G. Rajasuria, Judicial Member Hon'ble Ms. Jaya Das Gupta, Administrative Member

- Sri Bijay Bhattacharjee,
 Son of Late Rabindra Nath Bhattacharjee,
 Younger brother of Late
 Ratan Bhattacharjee,
 Aged about 37 years,
 By Occupation Unemployed,
 Residing at Qr. No. 360/4,
 Superibagan Colony (kalibari),
 P.O. Alipurduar Junction,
 P.S. Alipurduar,
 District Alipurduar,
 Pin 736 123.
- 2. Smt. Kanika Bhattacharjee,
 Wife of Late Ratan Bhattacharjee,
 Aged about 64 years,
 By occupation House Wife,
 Residing at Qr. No. 360/4,
 Superibagan Colony (Kalibari),
 P.O. Alipurduar Junction,
 P.S. Alipurduar,
 District Alipurduar,
 Pin 736 123.

.. Petitioners

- VERSUS-

- Union of India, Through the General Manager, North-east Frontier Railway, Maligaon, Guwahati - 11, Assam - 781 011.
- The Chief Personnel Officer, North-east Frontier Railway, Maligaon, Guwahati - 11, Assam - 781 011.
- 3. The Divisional Railway Manager,
 North-east Frontier Railway,
 Alipurduar Junction Division,
 P.O. Alipurduar, Dist.: Alipurduar,
 Pin 736 123.

 The Sr. Divisional Personnel Officer, North-east Frontier Railway, Alipurduar Junction Division, P.O. Alipurduar, Dist.: Alipurduar, Pin - 736 123.

.. Respondents

For the Applicant

Ms. T. Das, Counsel

For the Respondents

Mr. L.K. Chatterjee, Counsel

Mr. B.P. Manna, Counsel Mr. S.K. Ghosh, Counsel

O R D E R (Oral)

Per Mr. G. Rajasuria, Judicial Member:

At the stage of hearing, Ld. Counsel for the respondents would submit a communication dated 21.9.2015 issued by the Sr. Divl. Personnel Officer/APD and it is extracted as such:-

Office of the Divisional Railway Manager(P)
N.F. Railway, Alipurduar Junction

L.No. E/208/2/MA/398/14/CAL

Date: - 21.9.15

To Shri L.K. Chatterjee, SPL Counsel, CAT & HC/CAL

Sub: M.A. 398/14 (Bijoy Bhattacharjee v. UOI & ors.)

As per letter from advocate B.P. Manna dated 24.8.2015 and your letter dated 20.8.2015 for opinion and discussed with you on above subject matter, the Railway Administration is of the view to comply the order of Hon'ble Tribunal dated 19.7.2012 in light of the facts and circumstances of the case.

Thanking you,

Yours faithfully,

(A.Ranjan)
Sr. Divl. Personnel Officer/APDJ"

2. The Ld. Counsel for the applicant would also agree for recording

the same and close the M.A.s.

- 3. Accordingly it is recorded and the M.A.s are closed.
- 4. The original order passed in the O.A. shall be complied with, within a period of three months from the date of communication of this order.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP